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(c) As on the date of the Supreme Court Judgement, only 14 States namely Andhra Pradesh, Assam, Bihar, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Maharashtra, Madhya Pradesh, Tamil Nadu and U. P. had notifitd lists of OBCs for the purpose of reservation in State Government services. Accordingly, those of the State Governments which did not notify lists of OBCs, were requested by the Ministry of Welfare to notify the lists of OBCs so that the OBCs population in those states are not deprived of the benefits of reservation.

The States of Rajasthan and Orissa have notified the lists of OBCs on September 1 and September 22, 1993 respectively. Sikkim has also identified the OBCs. The State Govts, of Nagaland & Arunachal Pradesh have intimated that they have no OBCs population, the matter is being pursued with the other State Governments.

- (d) Most of the Election Manifestos of political parties for the General Election, 1991 contained a promise regarding implementation of Mandal Commission's recommendations regarding reservation for the backward classes. It is, therefore, pre-samed that the recommendation by and large had the support of the majority of people.
- (e) and (f) In regard to the provision of reservation in promotions for Scheduled Castes/Scheduled Tribes, the Welfare Minister made a statement in the House on 23rd December, 1992 and assured that there would be no immediate disturbance of the present dispensation regarding promotions for SCs/STs. The Department of Personnel & Training have issued instructions on 19th August, 1993 to all the Ministries/Departments to ensure that the existing provisions of reservation for SCs/STs in the matter of promotion are implemented without fail

PAPERS LAID ON THE TABLE

Bills passed by the Houses of Parliament during the Hundred and Sixty-eighth Session of the Rajya Sabha

SECRETARY-GENERAL: Madam, I lay on the Table a Statement (in English

and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and Sixty-eighth Session of the Rajya Sabha and assented to by the President. [Placed in Library. See No. LT-4591A/931.

to Questions

Annual Plan, 1993-94

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): Madam, I lay on the Table a copy (in English and Hindi) of the Annual Plan, 1993-94. [Placed in Library. See No. LT-4360/93].

Notification of the Ministry of Labour

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): Madam, I lay on the Table, under sub-section (3) of section 35 of the Inter-State Migrant Workmen. (Regulation of Employment and Conditions of Service) Act, 1979, a copy (in English and Hindi) of the Ministry of Labour Notification G. S. R. No. 573(E), dated the 25th August, 1993, publishing the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Central (Amendment) Rules, 1993. [Placed in Library. See No. LT-4545/93].

Various Ordinances (1993) promulgated by the President

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE SMINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) : Madam. I lay on the Table—

- I. A copy each (in English and Hindi) of the following Ordinances under subclause (a) of clause (2) of article 123 of the Constitution:—
 - (1) The Protection of Human Rights Ordinance, 1993 (No. 30 of 1993) promulgated by the President on the 28th September, 1993. [Placed in Library. See No. LT-4567/93].